

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.544/2019**

**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2019**  
**(F.No.01.02.2019/NCLAT/UR/135**

**In the matter of:**

M/s Carnoustie Management India Pvt. Ltd. .... Appellant

Versus

CBS International Projects Pvt. Ltd. .... Respondent

Appearance: Shri Gautam Singh, Advocate for the Appellant.

**15.02.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 01.02.2019 and the Office after scrutiny of the Memo of Appeal on the same day, intimated the defects to the Appellant on 02.02.2019 and returned the Memo of Appeal to the Appellant on 04.02.2019. The Appellant re-filed the Memo of Appeal on 14.02.2019. It is stated in the Interlocutory Application (IA) that the defects could not be cured by the counsel of the appellant as the clear copy, typed copy and translated copy of certain documents as pointed in the defect sheet were not there. When the said documents procured and typed, there was a delay of five days in re-submitting/re-presenting the appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
5. List the case before the Hon'ble Bench under the heading for admission on 18.02.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar